

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 166 of 2014 in
DFR No. 721 of 2014

Dated : 30th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. P.N. Bhandari

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan

ORDER

This is an Application to condone the delay of two days in filing the Appeal as against the main Order dated 13.01.2014.

We have heard the learned counsel for the parties. Since we find that there is sufficient ground to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **05.05.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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